

ITEM NO.23

COURT NO.2

SECTION XI

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

SPECIAL LEAVE PETITION (CIVIL) Diary No(s). 5533/2020

(Arising out of impugned final judgment and order dated 09-04-2019 in SPLA No. 73/1999 passed by the High Court Of Judicature At Allahabad)

STATE OF U.P. & ORS.

Petitioner(s)

VERSUS

MC DOWELL AND COMPANY LIMITED & ANR.

Respondent(s)

(FOR ADMISSION and I.R. and IA No.80084/2022-CONDONATION OF DELAY IN FILING and IA No.80085/2022-EXEMPTION FROM FILING O.T. [affidavit of compliance has been filed by petitioner])

Date : 17-04-2023 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SANJAY KISHAN KAUL
HON'BLE MR. JUSTICE ARAVIND KUMAR

For Petitioner(s) Mrs. Aishwarya Bhati, A.S.G.
Mr. Samar Vijay Singh, AOR
Ms. Poornima Singh, Adv.
Mr. Keshav Mittal, Adv.
Ms. Amrita Verma, Adv.
Ms. Sabarni Som, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following

O R D E R

Application for exemption from filing official
translation is allowed.

IA No.80084/2022-CONDONATION OF DELAY

Delay condoned.

Learned ASG submits on behalf of the
petitioner(s) that compliance affidavit has been filed
which shows that the order dated 29.07.2022 has been
complied with.

In view of the aforesaid, we consider appropriate to condone the delay and allow the application.

SPECIAL LEAVE PETITION (CIVIL) Diary No(s). 5533/2020

The submission of learned ASG is that a legal issue is sought to be raised.

Issue notice on the Special Leave Petition as well as on the prayer for stay, subject to the condition that no order for refund of the amount paid even in case petitioner succeeds is to be entertained, returnable in the re-opening miscellaneous week in July, 2023.

A copy of the order to accompany the notice.

(ASHA SUNDRIYAL)
ASTT. REGISTRAR-cum-PS

(POONAM VAID)
COURT MASTER (NSH)